

Ghana, Guyana, Indonesia, Iran, Iraq, Laos, Malaysia, Maldives, Mauritius, Morocco, PDRY, Senegal, Somalia, Sudan, Upper Volta.

(b) The details of assistance received by each country are given in the statements laid on the Table of the House. [*Placed in Library. See No. LT-2009/72*].

Price of Coal in Delhi

5850. SHRI IYOTIRMOY BOSU : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether his attention has been drawn to a news item appearing in "Hindustan Standard" (Calcutta) dated the 25th April, 1972 under the caption "Racket to blame for high price of coal in Delhi" ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir.

(b) It is not correct that coal is selling at more than Rs. 200 per tonne in Delhi. The selling price of steam and slack coal has been fixed in Delhi under the Defence of India Rules. The maximum wholesale price of steam coal in Delhi is Rs. 100 per tonne and that of steam coal is Rs. 11 per quintal. The maximum retail price of steam coal is Rs. 14.50 per quintal inclusive of sales tax. There are some reports of shortage and sale at high prices of coal in northern States due to the shortage of wagons. Every effort is being made by Railways to improve wagon availability.

Centralised Agency for Procurement and Distribution of Paper

5851. SHRI M. RAJANGAM : Will the Minister of SUPPLY be pleased to state :

(a) whether Government have under consideration any scheme of setting up a Centralised agency to procure paper in bulk and distribute it to the various indentors ; and

(b) if so, the salient features thereof ?

THE MINISTER OF SUPPLY (SHRI D. R. CHAVAN) : (a) and (b). Under the present arrangement, Directorate General of Supplies and Disposals conclude rate contract with the paper industry and allocate quantities in favour of the State Governments, Railways and the Government of India Stationery offices. While State Governments and the Railways obtain their requirements direct from the mills, Government of India's requirements are obtained through the Government of India Stationery Office. The question whether the present system can be further centralised will be given due consideration on the basis of the recommendations of the Public Accounts Committee made in their Thirty eighth Report (Fifth Lok Sabha).

Employees' Provident Fund deductions from Rubber Board Employees

5853. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the amount of Provident Fund subscription is deducted from the salaries of the employees working in the Rubber Board ; and

(b) if so, the total amount collected in this regard up-to-date ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund Authorities have reported as under :

(a) The Rubber Board is not yet covered under the provisions of the Employees' Provident Funds and Family Pension Fund Act, 1952.

(b) Does not arise.

Family Pension Scheme in Textile Mills in Kerala

5854. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of workers in textile mills in the State of Kerala who have accepted the family pension Scheme upto the 31st October, 1971 and the total number of workers working in the textile mills in Kerala ;